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পঞ্জীকৃত নম্বৰ-৭৬৮/৯৭

Registered No. - 768/97



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ৰাজপত্ৰ

সংস্কৃত

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃব্যবহাৰ প্ৰকাশিত

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1919 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE
BRANCH

NOTIFICATION

The 15th September 1997

No. LGL. 70/93/246.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. XXII OF 1997

(Received the Assent of the Governor on 11th September 1997).

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1997

AN
ACT

further to amend the Assam Municipal Act, 1956.

Preamble. Whereas it is expedient further to amend ^{Assam Act XV of 1957.} the Assam Municipal Act, 1956, herein-after referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-eighth Year of the Republic of India as follows :

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1997.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of Section
33.

2. In the principal Act, in Section 33,—

(i) for the existing sub-section (2), the following shall be substituted namely :—

“(2) At the first meeting of the Municipal Board after a General Election called at the instance of the Deputy Commissioner or the Sub-Divisional Officer as the case may be, the Commissioner shall elect one from amongst the elected Commissioners to be the Chairman. The election shall be subject to the approval of the State Government but pending such approval the person elected shall be competent to discharge the duties of the Chairman :

Provided that when the first meeting is dissolved by the President without transacting any business on ground of irregularity in the convening of the meeting the next meeting will be deemed to be the first meeting for the purposes of this section as well as for the purpose of Second Schedule."

- (ii) for the existing sub-section (3), the following shall be substituted, namely :—

"(3) The said Commissioner shall at the said meeting or at a subsequent meeting elect one of their elected Commissioners to be the Vice-Chairman "

Repeal and saving.

3. (1) The Assam Municipal (Amendment) Ordinance, 1997, is hereby ^{Assam Ordinance No. III of 1997.} repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.